

[Shri P. C. Sethi]

Receipts, 1970 under article 151(1) of the Constitution. [Placed in Library. See No. LT-3611/70.]

**Notifications under Essential
Commodities Act**

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING): On behalf of Shri Annasahib Shinde, I beg to lay on the Table—

- (1) A copy each of the following Notification under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :
 - (i) Hindi version of the Fertiliser (Control) Amendment Order, 1969, published in Notification No. G.S.R. 2558 in Gazette of India dated the 1st November, 1969 [Placed in Library. See No. LT-3594/70.]
 - (ii) The Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1970, (Hindi and English versions) published in Notification No. S.O. 1633 in Gazette of India dated the 5th May, 1970
- (2) A statement (Hindi version) showing reasons for delay in laying the Notification mentioned at (1) (i) above. [Placed in Library. See No. LT-3595/70.]

**Report on the Mid-term General Elections,
1968-69**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM): I beg to lay on the Table a copy of the Report on the Mid-term General Elections in India, 1968-69 Vol-II (Statistics) [Placed in Library. See No. LT-3596/70.]

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 11th May, 1970, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :

"That this House concurs in the recommendations of the Lok Sabha that the Rajya Sabha do elect three members of the Rajya Sabha to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the resignation of Shri B. D. Khobragade from the Committee and the retirement of Shri Dayaldas Kurre and Shri E. M. Sangma from the membership of the Rajya Sabha on the 2nd April, 1970 and resolves that this House do proceed to elect in accordance with the system of proportional representation by means of the single transferable vote, three members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :—
 1. Shri K. P. Subramania Menon
 2. Shri E. M. Sangma
 3. Shri Sukhdev Prasad.'

- (ii) 'In accordance with the provisions of sub-rule (c) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Contingency Fund of India (Amendment) Bill, 1970 which was passed by the Lok Sabha at its sitting held on the 7th May, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'